

DIVISION BENCH
COURT - I

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/129(KB)2022
IA(I.B.C)/1988(KB)2023, IA(I.B.C)/1693(KB)2022,
IA(I.B.C)/990(KB)2024, IA(I.B.C)/667(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH JUNE 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance via video conference/physically

Mr. Santosh Kr. Roy, Adv.] For SBI

Ms. R. Sanyal, Adv.

Ms. Zeba Khan, Adv.

Ms. Muskan Saha, Adv.

Mr. Joy Saha, Sr. Adv.] For Corporate Debtor

Mr. Vishwarup Acharyya, Adv.

ORDER

1. Ld. Counsel for the SBI present. Ld. Senior Counsel for the Corporate Debtor present.
2. IA(IBC)/667(KB)2024
 - a. Ld. Counsel appearing for the applicant in this IA has stated that he has instructions not to press this IA. Accordingly, this IA is **dismissed** as not pressed.

3. IA(I.B.C)/990(KB)2024

- a. This IA has been filed by the applicant seeking substitution of the applicant in place and stead of State Bank of India by amending the cause title of the Section 7 IBC application being CP(IB) No. 129 of 2022.
 - b. This application duly supported by an affidavit of applicant which is at page no.12-13.
 - c. We, therefore, permitted the applicant to make necessary corrections within one week.
 - d. Accordingly this IA is **allowed** and **disposed of**.
4. Pleadings are over in other applications.
5. Post this remaining matter for hearing on **30.07.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)